

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.302 of 2001

JAVED & ORS.

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

W I T H

S.L.P.(C) Nos.7527-7528/2001, W.P.(C) No.269/2001,  
S.L.P.(C) Nos.10551/2001, 10583/2001, 10725/2001, 11002/2001, 10729/2001,  
12313-12314/2001, 10996/2001, W.P.(C) Nos.316/2001, 315/2001,  
S.L.P.(C) Nos.12259/2001, 13595/2001, 13398/2001, 13430/2001,  
W.P.(C) Nos.329/2001, 362/2001, 363/2001, 258/2001, SLP(C) No.14547/2001,  
SLP(C) Nos.14686/2001, 10189/2001, W.P.(C) Nos.403/2001, 395/2001,  
SLP(C) Nos.16477/2001, 16483/2001, 18020/2001, W.P.(C) No.420/2001,  
SLP(C) Nos.17247/2001, 17497/2001, 16892/2001, 18557/2001,  
18554/2001, W.P.(C) Nos.438/2001, 475/2001, 507/2001, 508/2001,  
SLP(C) Nos.19211/2001, 19139/2001, 19244/2001, W.P.(C) Nos.495/01,  
567/2001, 560/2001, 559/2001, 561/2001, 538/2001, 539/2001, 579/01,  
SLP(C) Nos.22312/2001, 22309/2001, 22278/2001, 447/2002, 12779/01,  
22574/2001, 22672/2001, W.P.(C) Nos.19/2002, 30/2002, 32/2002,  
S.L.P.(C) Nos.497/2002, 13185/2001, 2188/2002, 1020/2002, 17156/01,  
W.P.(C) Nos.1/2002, 49/2002, 50/2002, 79/2002, S.L.P.(C) Nos.  
1768/2002, 856/2002, 1483/2002, 1820/2002, 3028/2002,  
2022/2002, 2237/2002, 22524/2001, 18636/2001, 3214/2002,  
4409-4411/2002, W.P.(C) Nos.94/2002, 130/2002, 93/2002, 127/2002,  
144/2002, S.L.P.(C) Nos.5374/2002, 5517/2002, 6186/2002,  
W.P.(C) Nos.169/2002, 168/2002, 128/2002, 177/2002, 112/2002,  
71/2002, 91/2002, 178/2002, S.L.P.(C) Nos.6427/02, 5207/2002,  
W.P.(C) Nos.184/2002, 183/2002, 185/2002, S.L.P.(C) Nos.6397/2002,  
6466/2002, 13156/2001, 18263/2001, 6537/2002, 6769/2002,  
W.P.(C) Nos.68/2002, 430/2001, 213/2002, 214/2002, 162/2002,  
230/2002, 225/2002, 228/2002, S.L.P.(C) Nos.7542/2002, 7392/2002,  
7223/2002, W.P.(C) Nos.254/2002, 296/2002, 280/2002, 281/2002,  
305/2002, S.L.P.(C) Nos.8631/2002, 8632/2002, 9113/2002, 8963/2002,  
8547/2002, 9246/2002, W.P.(C) Nos.317/2002, 309/2002, 306/2002,  
C.A.Nos.3629/2002, 4053/2002, S.L.P.(C) No.10294/2002, 11755/2002,  
W.P.(C) Nos.341/2002, 342/2002, 395/2002, C.A.No.4066/2002,  
W.P.(C) Nos.396/2002, 406/2002, C.A.Nos.4501/2002, 4487/2002,  
W.P.(C) Nos.402/2002, 336/2002, 424/2002, 355/2002, 381/2002,  
380/2002, 430/2002, 431/2002, 421/2002, 404/2002, C.A.Nos.5080/02,  
5081/2002, 5270/2002, W.P.(C) Nos.443/2002, 457/2002, 451/2002,  
S.L.P.(C) No.11810/2001, W.P.(C) Nos.462/2002, 491/2002, 495/2002,  
C.A.Nos.5902/2002, 5903/2002, 7034/2002, W.P.(C) Nos.278/2002,

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612/2002, 574/2002, 607/2002, 240/2002, 655/2002, 676/2002,  
677/2002, 547/2002, 645/2002, 620/2002, 682/2002, 8/2003, 669/02,  
W.P.(C) Nos.18/2003, 28/2003, 40/2003,  
C.A.No.2033/2003, W.P.(C) No.63/2003, S.L.P.(C) No.3140/2003,  
W.P.(C) Nos.121/2003, 123/2003, C.A.No.2395/2003, W.P.(C) Nos.  
149/2003, 193/2003, 195/2003, 204/2003, 155/2003, 161/2003, 188/03,

245/2003, 247/2003, 248/2003, 250/2003, 257/2003, 268/2003,  
270/2003, 277/2003, 281/2003 & S.L.P.(C) No.10673/2003

(HEARD BY HON'BLE R.C. LAHOTI, ASHOK BHAN AND ARUN KUMAR, JJ.)

Date : 30/07/2003 These Petitions were called on for pronouncement  
of judgment today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE ASHOK BHAN

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for Mr. Anis Ahmed Khan, Adv.

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- 3 -

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Mr. Mahabir Singh, Adv.  
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Mr. Irshad Ahmad, Adv.

...4/-  
- 4 -

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Mr. C.D. Singh, Adv.

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Mr. Mushtaq Ahmad, Adv.

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Mrs. Vandana Singh, Adv.

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Mr. M.P. Shorawala, Adv.

Mr. Madhukar Agarwal, Adv.

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- 5 -

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Mr. M.S. Dahiya, Adv.

Mr. B.S. Mor, Adv.

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Mr. Vishwajit Singh, Adv.

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Mr. Shankar Divate, Adv.

Mr. S.C. Patel, Adv.

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Mrs. Rekha Palli, Adv.

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Ms. Hema Sahu, Adv.

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Mr. P. Narasimhan, Adv.  
...6/-

- 6 -

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Ms. Sunita Pandit, Adv.

Mr. Jaswant Rajpal, Adv.  
Mr. M.M. Kashyap, Adv.

Mr. Ugra Shankar Prasad, Adv.

Mr. Rohit Minocha, Adv.

Mr. S.N. Bhat, Adv.  
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Mr. D.P. Chaturvedi, Adv.  
Mr. Rishiraj Barooah, Adv.

Mr. J.P. Dhanda, Adv.  
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Ms. Geetanjali Mohan, Adv.

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For UOI Mr. Soli J. Sorabjee, A.G.  
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Mr. Uday N. Tiwary, Adv.  
Mr. Prasad Vijaya Kumar, Adv.  
Mr. Balram Das, Adv.

Mr. K.G. Bhagat, Adv.  
Mr. Vineet Bhagat, Adv.  
Mr. Kamal Baid, Adv.  
Mr. Nipun Sharma, Adv.

Mr. R.D. Upadhyay, Adv.

The Court made the following O R D E R

In all matters except S.L.P.(C) No.22312/01:  
Hon'ble Mr. Justice R.C. Lahoti pronounced the judgment of the Court.  
Leave granted in the special leave petitions.  
Applications for intervention are dismissed.  
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The writ petitions and the appeals are dismissed in terms of the judgment.  
In S.L.P.(C) No.22312 of 2001:  
Though the petition was heard with a batch of petitions on 17.7.2003, raising constitutional v

validity of certain provisions of Haryana Panchayat Raj Act, 1994, no such question is raised in this petition. Let the matter be placed before a two-Judges Bench on 4.8.2003.

(N. Annapurna)  
Court Master

(Radha R. Bhatia)  
Court Master

Signed judgment is placed on the file. REPORTABLE.